

**LISTING PROFORMA
IN THE SUPREME COURT OF INDIA**

1. Nature of the matter
2. (a) Name(s) of Petitioner(s)/Appellant(s).....
(b) e-mail ID.....
3. (a) Name(s) of Respondent (s).....
(b) e-mail ID.....
4. Number of case.....
5. (a) Advocate(s) for Petitioner(s).....
(b) e-mail ID.....
6. (a) Advocate(s) for Respondent (s).....
(b) e-mail ID.....
7. Section dealing with the matter.....
8. Date of the impugned Order/Judgment.....
- 8A. Name of Hon'ble Judges.....
- 8B. In Land Acquisition Matters :
 - i) Notification/Govt. Order No. u/s. 4,6).....
dated.....issued by Centre/State of.....
 - ii) Exact purpose of acquisition & village involved.....
- 8C. In Civil Matters :-
 - i) Suit No., Name of Lower Court.....
Date of Judgment.....
- 8D. In Writ Petitions:-
"Catchword" of other similar matters.....
- 8E. In case of Motor Vehicle Accident Matters :
Vehicle No.....
- 8F. In Service Matters
 - (i) Relevant service rule, if any.....
 - (ii) G.O./Circular/Notification, if applicable or in question.....
- 8G. In Labour Industrial Disputes Matters :
I.D. Reference/Award No., if applicable
- Nature of urgency.....
9. In case it is a Tax matter :
 - a) Tax amount involved in the matter.....
 - b) Whether a reference/statement of the case was called for or rejected.....
 - c) Whether similar tax matters of same parties filed earlier (may be for earlier/other Assessment Year)?.....
 - d) Exemption Notification/Circular No.....
11. Valuation of the matter :
12. Classification of the matter :
(Please fill up the number & name of relevant category with sub category as per the list circulated)
No. of Subject Category with full name :
No. of sub-category with full name :

13. Title of the Act involved (Centre/State).....
14. (a) Sub-Classification (indicate Section/Article of the Statute).....
(b) Sub-Section involved.....
(c) Title of the Rules involved (Centre/State).....
(d) Sub-classification (indicate Rule/Sub-rule of the Statute).....
15. Point of law and question of law raised in the case.....
16. Whether matter is not to be listed before any Hon'ble Judge?
Mention the name of the Hon'ble Judge.....
17. Particulars of identical/similar cases, if any
a) Pending cases.....
b) Decided cases with citation.....
- 17A. Was SLP/Appeal/Writ filed against same impugned Judgment/order earlier? If yes, particulars.....
18. Whether the petition is against interlocutory/final order/decreed in the case
19. If it is a fresh matter, please state the name of the High Court and the Coram in the impugned Judgment/Order.....
20. If the matter was already listed in this Court :
a) When was it listed?.....
b) What was the Coram?.....
c) What was the direction of the Court.....
21. Whether a date has already been fixed either by Court or on being mentioned for the hearing of matter? If so, please indicate the date fixed.....
22. Is there a caveator? If so, whether a notice has been issued to him?.....
23. Whether date entered in the Computer?.....
24. If it is a criminal matter, please state :
a) Whether accused has surrendered.....
b) Nature of offence, i.e. convicted under Section with Act.....
c) Sentence awarded.....
d) Sentence already undergone by the accused.....
- 24 e) (i) FIR/RC/etc.....
Date of Registration of FIR etc.....
Name & place of the Police Station.....
(ii) Name & place of Trial Court.....
Case No. in Trial Court and Date of Judgment.....
(iii) Name and place of 1st Appellate Court.....
Case No. in 1st Appellate Court & date of Judgment.....

Dated.....

**Advocate for
Petitioner (S)/Appellant(s)/Respondent(s)**